

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 25.8.99

CP 27/99 (OA 63/98)

Arvind Kumar Singh, last employed as Casual Labour, Loco Shed, Phulera.

... Petitioner

Versus

Shri Nepal Singh, Divisional Railway Manager, Western Railway, Jaipur.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Petitioner

... In person

For the Respondent

... Mr.T.P.Sharma

ORDER

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

This is a Contempt Petition filed by the petitioner, Arvind Kumar Singh, stating therein that the respondent by not complying with the directions of the Tribunal, passed in OA 63/98 on 30.11.98, has committed contempt of court.

2. Heard the petitioner, who is present in person, and Mr.T.P.Sharma, counsel for the respondent. We have carefully perused the records.

3. The respondent has filed reply, which has been taken on the record of the Contempt Petition, wherein it has been stated that the representation of the petitioner has been decided in terms of the directions of the Tribunal passed in the OA referred to above. The order passed by the Single Member Bench of this Tribunal has been complied with. No case of contempt is made out. The Contempt Petition is dismissed. Notice issued is discharged.

(N.P.NAWANI)

ADM-MEMBER

G Kiphre
(GOPAL KRISHNA)

VICE CHAIRMAN

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